

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

Appeal No. 228 of 2014
Appeal No. 290 of 2014
IA No. 455 of 2014 &
Appeal No. 221 of 2015
IA No. 1048 of 2017 &
IA No. 433 of 2018

Dated : 18th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

Appeal No. 228 of 2014

In the matter of:

Silvasa Industries Association & Ors.

.... Appellant(s)

Vs.

Joint Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Rohit Rao N.
Mr. Mukund P. Unny

Counsel for the Respondent(s) : Mr. Gaurav Mitra
Mr. Vishnu Sharma
Mr. Rohan Ganpathy
Mr. Tushar Bhardwaj for R.3

Appeal No. 290 of 2014 & IA No.455 of 2014

In the matter of:

Elegant Casting Pvt. Ltd. & Ors.

.... Appellant(s)

Vs.

Joint Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Rohit Rao N.
Mr. Mukund P. Unny

Counsel for the Respondent(s) : Mr. Gaurav Mitra
Mr. Vishnu Sharma
Mr. Rohan Ganpathy
Mr. Tushar Bhardwaj for R.3

Appeal No. 221 of 2015 &
IA No. 1048 of 2017&
IA No. 433 of 2018

In the matter of:

Silvasa Industries Association & Ors.

.... **Appellant(s)**

Vs.

Joint Electricity Regulatory Commission & Anr.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Rohit Rao N.
Mr. Mukund P.Unny

Counsel for the Respondent(s) : Mr. Manuj Kaushik for R-1

Mr. Gaurav Mitra
Mr. Vishnu Sharma
Mr. Rohan Ganpathy
Mr. Tushar Bhardwaj for R.3

ORDER

IA No. 433 of 2018 in Appeal No. 221 of 2015
(Appl. for delay in filing the reply)

The learned counsel, Mr. Gaurav Mitra, appearing for the Respondent No. 3 submitted that there is a delay of 56 days in filing the reply which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent No.3, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent No. 3 and after perusal of the application explaining the delay in filing

the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned and the IA is allowed.

Appeal No. 228 of 2014
Appeal No. 290 of 2014 & IA No. 455 of 2014
Appeal No. 221 of 2015 & IA No. 1048 of 2017

List the matters on **27.07.2018**, as agreed by learned counsel appearing for all the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

Bn/Pr